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O.A.NO.206 OF 2007

ORDER DATED 12.12.07

CORAM: SHRI C.R.MOHAPATRA, MEMBER(ADMN.)

M.A.NO.561/07

Mr.D.K.Mohanty,Ld.Counsel for the applicant and Mr.S.Barik,Ld.ASC for the respondents are present.

2. In spite of the order dated 19.09.07 of this Tribunal, the Appellate Authority has still not finalized the appeal pending before them though more than 45 days have elapsed since then. Mr.Barik,Ld.ASC sought two months time from the date of his filing the M.A.561/07 on 28.11.07. This request is felt to be unacceptable as by now more than two and half months have been taken by the respondents to comply with the order of this Tribunal.

3. Hence, one month's time from today is allowed by which time the appeal must be decided and the order issued failing which adverse inference will be ~~not~~ drawn.

4. M.A.561/07 is, accordingly, disposed of.

5. Copies of this order be handed over to both the parties.


Shri C.R. Mohapatra
MEMBER(ADMN.)